

## Ratified

### Minutes of Meeting No.25/14 scheduled on 04.03.2014 of Norms Committee(NC-I)

#### (DES.I Section)

The meeting No. 25/14 of the Norms Committee (NC-I) for the licensing year 2012-2013 was held on 04.03.2014 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

| Sl.No | Name of the representatives & their Designation  | Room No. | Telephone No.                  | Deptt.        |
|-------|--------------------------------------------------|----------|--------------------------------|---------------|
| 1.    | Shri K.K. Tiwari , I.A                           | 476      | 23063321                       | DHI, U.B.     |
| 2.    | Shri S.K. Jain, D.O.                             | 428A     | 23063321 Extn.3318<br>23063166 | DIPP, U.B.    |
| 3.    | Shri Kanwalinder Singh Sodhi, Asstt. Dir. (Mech) | 736A     | 23063802 Extn.2454             | DC(MSME),N.B. |
| 4.    | Shri Priya Ranjan, FTDO                          | 404      | 23061562 Ext.265               | DGFT, U.B.    |

***1 -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:***

|   |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         |                                                  |                                            |                             |
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| 1 | <b>Case No.:16/6/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:THYSSENKRUPP INDUSTRIES INDIA PVT.LTD | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/80/050/00081/AM13/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :31/21/040/00050/AM10/                  | Lic.No/Date:3110038576<br>28.05.2009       | Defer<br>Date:15.04.2014    |
|   | <b>Decision :</b> The Committee noted that the Jt. DGFT, Pune has been asked to send the status of the case i.e. firm's request for merger of two advance authorizations (AA No. 3110038171 dated 20.4.2009 and AA No. 3110038576 dated 28.05.2009) vide letter dated 17.12.2013 but they have not furnished any information in this regard and decided to remind Jt. DGFT, Pune. The Committee also decided to ask the firm to explain the background of the merger of the said two AAs for further examination of the case on the basis of the DHI comments (Copy is to be forwarded to RA and firm). Case is deferred to 15.04.2014. |                                                  |                                            |                             |

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| 2 | <b>Case No.:1/25/80-ALC2/2012</b>                                                                                                                                                                                                                                                                                                                                                                                               | Party Name:RANGSONS ELECTRONICS PVT LTD | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/80/050/00533/AM13/                                                                                                                                                                                                                                                                                                                                                                                                  | RLA File :07/24/040/00250/AM11/         | Lic.No/Date:0710074552<br>01.10.2010       | Defer<br>Date:15.04.2014    |
|   | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 02.01.2014 sent to them by DIT directly followed by DGFT reminder dated 28.02.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 15.04.2014. |                                         |                                            |                             |

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| 3 | <b>Case No.:4/19/85-ALC3/2011</b>                                                                                                                                                                                                                                                                                                                                               | Party Name:BOOM SYSTEMS PVT. LTD., | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|   | HQ File :01/85/050/00097/AM12/                                                                                                                                                                                                                                                                                                                                                  | RLA File :05/23/040/00156/AM12/    | Lic.No/Date:0510297632<br>26.07.2011       | Defer<br>Date:15.04.2014    |
|   | <b>Decision :</b> The Committee noted that the firm's reply has been forwarded to DHI on 19.12.2013 for examination and decided to call for the firm's representative/technical and design expert to explain their case before Committee by granting 'Personal Hearing' on 15.04.2014 to the firm on the recommendation of Technical Authority. Case is deferred to 15.04.2014. |                                    |                                            |                             |

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| 4 | <b>Case No.:</b> 8/14/80-ALC2/2011                                                                                                                                                                                                                                             | Party Name:MOTHERSON SUMI SYSTEMS LTD | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00262/AM12/                                                                                                                                                                                                                                                 | RLA File :05/24/040/00182/AM12/       | Lic.No/Date:0510300205<br>24.08.2011       | Defer<br>Date:15.04.2014          |
|   | <b>Decision :</b> The Committee noted that the firm's reply has been forwarded to C&PC and a letter dated 01.01.2014 has been sent to JS(C&PC) for expediting their comments but the same have not been received and decided to send reminder. Case is deferred to 15.04.2014. |                                       |                                            |                                   |

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| 5 | <b>Case No.:</b> 23/9/80-ALC2/2012                                                                                                                                                                                                                               | Party Name: BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00203/AM13/                                                                                                                                                                                                                                   | RLA File :09/24/040/00136/AM13/              | Lic.No/Date:0910053032<br>13.06.2012       | Defer<br>Date:15.04.2014          |
|   | <b>Decision :</b> The Committee noted that the said case has been sent to EPCG Division for their inputs/ comments which has not been received so far and decided to send reminder to EPCG Division for expediting their inputs. Case is deferred to 15.04.2014. |                                              |                                            |                                   |

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| 6 | <b>Case No.:</b> 12/15/80-ALC2/2012                                                                                                                                                                                                                                                                         | Party Name:TRANSASIA BIO MEDICALS LTD. | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00347/AM13/                                                                                                                                                                                                                                                                              | RLA File :03/95/040/00235/AM13/        | Lic.No/Date:0310701463<br>10.07.2012       | Defer<br>Date:15.04.2014          |
|   | <b>Decision :</b> The Committee noted that DIT has sought some clarification in this case which has been forwarded to them on 30.1.2014 alongwith the firm's reply dated 30.10.2013 which is under examination DIT and decided to remind DIT for expediting their comments. Case is deferred to 15.04.2014. |                                        |                                            |                                   |

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| 7 | <b>Case No.:</b> 34/24/80-ALC2/2012                                                                                                                                                                         | Party Name: CICB CHEMICON PRIVATE LIMITED, | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00514/AM13/                                                                                                                                                                              | RLA File :07/24/040/00192/AM13/            | Lic.No/Date:0710090176<br>09.08.2012       | Defer<br>Date:15.04.2014          |
|   | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 09.09.2013 sent to them again on 08.1.2014 and decided to send reminder to firm. Case is deferred to 15.04.2014. |                                            |                                            |                                   |

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| 8 | <b>Case No.:</b> 6/7/80-ALC2/2013                                                                                                                                                                                                    | Party Name: ALSTOM TRANSPORT INDIA LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00100/AM14/                                                                                                                                                                                                       | RLA File :07/21/040/00366/AM13/            | Lic.No/Date:0710090351<br>23.08.2012       | Defer<br>Date:15.04.2014          |
|   | <b>Decision :</b> The Committee noted that the firm has sought time till 30.4.2014 for furnishing their reply vide their e-mail dated 03.03.2014 and decided to give them time as requested by them. Case is deferred to 15.04.2014. |                                            |                                            |                                   |

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| 9 | <b>Case No.:</b> 18/15/80-ALC2/2012 | Party Name: ALSTOM TRANSPORT INDIA LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|   | HQ File :01/80/050/00353/AM13/      | RLA File :07/21/040/00397/AM13/            | Lic.No/Date:0710090531<br>31.08.2012       | Defer<br>Date:15.04.2014          |
|   |                                     |                                            |                                            |                                   |

**Decision :** The Committee noted that the firm has sought time till 20.3.2014 for furnishing their reply vide their e-mail dated 03.03.2014 and decided to give them time as requested by them. Case is deferred to 15.04.2014.

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| 10                                                                                                                                                                                                                                                                                                                                                                                                                               | <b>Case No.:5/18/80-ALC2/2012</b> | Party Name: LUDOWICI MINING<br>PROCESS INDIA PVT LTD | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/80/050/00373/AM13/    | RLA File :04/24/040/00132/AM13/                      | Lic.No/Date:0410140287<br>05.10.2012           | Defer<br>Date:15.04.2014    |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 11.11.2013 sent to them by C&PC directly followed by DGFT reminder dated 10.02.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 15.04.2014. |                                   |                                                      |                                                |                             |

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| 11                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | <b>Case No.:21/20/80-ALC2/2012</b> | Party Name: GEI INDUSTRIAL<br>SYSTEMS LTD., | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Rejected</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | HQ File :01/80/050/00437/AM13/     | RLA File :11/24/040/00024/AM12/             | Lic.No/Date:1110027289<br>19.10.2012           |                             |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 25.09.2013, reminder dated 06.11.2013, final reminder dated 17.12.2013 and after that decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.<br><br>RA may take necessary action accordingly. |                                    |                                             |                                                |                             |

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| 12                                                                                                                                                                                                                                                                             | <b>Case No.:41/24/80-ALC2/2012</b> | Party Name:POLY MEDICURE LTD.   | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                | HQ File :01/80/050/00521/AM13/     | RLA File :05/24/040/00356/AM13/ | Lic.No/Date:0510341782<br>27.12.2012           | Defer<br>Date:15.04.2014    |
| <b>Decision :</b> The Committee noted that the firm's reply has been forwarded to C&PC and a letter dated 01.01.2014 has been sent to JS(C&PC) for expediting their comments but the same have not been received and decided to send reminder. Case is deferred to 15.04.2014. |                                    |                                 |                                                |                             |

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| 13                                                                                                                                                                                                                             | <b>Case No.:20/24/80-ALC2/2012</b> | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                | HQ File :01/80/050/00500/AM13/     | RLA File :61/24/040/00050/AM13/                | Lic.No/Date:6110000908<br>09.01.2013           | Defer<br>Date:15.04.2014    |
| <b>Decision :</b> The Committee noted that the firm's application has been forwarded to DHI for examination and comments which is under their examination and decided to await their comments. Case is deferred to 15.04.2014. |                                    |                                                |                                                |                             |

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| 14                                                                                                                                                                                                                                                                                                                                                                                                                                                             | <b>Case No.:24/4/80-ALC2/2013</b> | Party Name:VEM TECHNOLOGIES<br>PVT LTD. | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Rejected</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                | HQ File :01/80/050/00071/AM14/    | RLA File :09/24/040/00484/AM13/         | Lic.No/Date:0910054916<br>04.02.2013           |                             |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 29.08.2013, reminders dated 29.10.2013, final reminder dated 09.01.2014 and after that decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided to reject their case with the direction to pay the Custom Duty and applicable interest for regularization of the license. |                                   |                                         |                                                |                             |

RA may take necessary action accordingly.

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| 15                                                                                                                                                                                                                                                                                                                                                           | <b>Case No.:17/4/80-ALC2/2013</b> | Party Name:HINDUSTAN AERONAUTICS LTD, | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                              | HQ File :01/80/050/00064/AM14/    | RLA File :07/24/040/00484/AM13/       | Lic.No/Date:0710094023<br>04.03.2013       |                             |
| <b>Decision :</b> The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/33/2014-TSW/15 dated 04.03.2014 which are as under:<br>Quantity of import item at Sl. No. 1 may be allowed as 21510 Kgs. as 4.275 Kgs./Kg. content in export products after taking 20 % recovery from scrap.<br><br>RLA may take necessary action accordingly. |                                   |                                       |                                            |                             |

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| 16                                                                                                                                                                                                                                                                                                                                                                                                                                               | <b>Case No.:3/7/80-ALC2/2013</b> | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                  | HQ File :01/80/050/00097/AM14/   | RLA File :09/24/040/00544/AM13/             | Lic.No/Date:0910055381<br>13.03.2013       | Defer<br>Date:15.04.2014    |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 18.11.2013 followed by reminder dated 02.01.2014, final reminder dated 14.01.2014 and decided to await 15 days more for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 15.04.2014. |                                  |                                             |                                            |                             |

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| 17                                                                                                                                                                          | <b>Case No.:31/8/80-ALC2/2013</b> | Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                             | HQ File :01/80/050/00141/AM14/    | RLA File :31/83/040/00002/AM14/                 | Lic.No/Date:3110057929<br>15.04.2013       | Defer<br>Date:15.04.2014    |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 10.01.2014 and decided to send reminder to them. Case is deferred to 15.04.2014. |                                   |                                                 |                                            |                             |

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| 18                                                                                                                                                                          | <b>Case No.:27/8/80-ALC2/2013</b> | Party Name:SHIRODKAR PRECI COMP PRIVATE LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                             | HQ File :01/80/050/00137/AM14/    | RLA File :31/83/040/00005/AM14/                 | Lic.No/Date:3110057984<br>17.04.2013       | Defer<br>Date:15.04.2014    |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 10.01.2014 and decided to send reminder to them. Case is deferred to 15.04.2014. |                                   |                                                 |                                            |                             |

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| 19                                                                                                                                                                                                                                                                                                                                                                                            | <b>Case No.:15/7/80-ALC2/2013</b> | Party Name:LURGI INDIA COMPANY PVT.LTD. | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                               | HQ File :01/80/050/00109/AM14/    | RLA File :05/23/040/00004/AM14/         | Lic.No/Date:0510352785<br>30.04.2013       | Defer<br>Date:15.04.2014    |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 02.01.2014 followed by reminder dated 16.02.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 15.04.2014. |                                   |                                         |                                            |                             |

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| 20 | <b>Case No.:4/25/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:SANATHAN ALLIED INDUSTRIES | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00528/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :09/24/040/00038/AM14/       | Lic.No/Date:0910055922<br>02.05.2013       | Defer<br>Date:15.04.2014    |
|    | <b>Decision :</b> The Committee noted that firm's application has been sent to DHI on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:<br>(i) to await comments of DHI;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014. |                                       |                                            |                             |

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| 21 | <b>Case No.:6/10/80-ALC2/2013</b>                                                                                                                                                                                                                     | Party Name:LICRA GREEN TECHNOLOGIES | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00161/AM14/                                                                                                                                                                                                                        | RLA File :07/24/040/00019/AM14/     | Lic.No/Date:0710095521<br>22.05.2013       | Defer<br>Date:15.04.2014    |
|    | <b>Decision :</b> The Committee noted that firm's reply dated 23.10.2013 has been again sent to MSME on 10.02.2014 for examination and comments which is under their examination and decided to await their comments. Case is deferred to 15.04.2014. |                                     |                                            |                             |

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| 22 | <b>Case No.:23/13/80-ALC2/2013</b>                                                                                                                                                                                                   | Party Name:ALSTOM TRANSPORT INDIA LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00228/AM14/                                                                                                                                                                                                       | RLA File :07/21/040/00068/AM14/           | Lic.No/Date:0710095554<br>23.05.2013       | Defer<br>Date:15.04.2014    |
|    | <b>Decision :</b> The Committee noted that the firm has sought time till 20.3.2014 for furnishing their reply vide their e-mail dated 03.03.2014 and decided to give them time as requested by them. Case is deferred to 15.04.2014. |                                           |                                            |                             |

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| 23 | <b>Case No.:23/10/80-ALC2/2013</b>                                                                                                                                                                                  | Party Name:THERMAX LTD.,        | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00178/AM14/                                                                                                                                                                                      | RLA File :31/83/040/00045/AM14/ | Lic.No/Date:3110058550<br>30.05.2013       | Defer<br>Date:15.04.2014    |
|    | <b>Decision :</b> The Committee decided to ask the firm to furnish the information according to DHI U.O. No. 3(02)/13-TSW(B)/58 dated 19.02.2014 (Copy is to be forwarded to firm). Case is deferred to 15.04.2014. |                                 |                                            |                             |

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| 24 | <b>Case No.:25/10/80-ALC2/2013</b>                                                                                                                                                                                  | Party Name:THERMAX LTD.,        | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00180/AM14/                                                                                                                                                                                      | RLA File :31/83/040/00044/AM14/ | Lic.No/Date:3110058551<br>30.05.2013       | Defer<br>Date:15.04.2014    |
|    | <b>Decision :</b> The Committee decided to ask the firm to furnish the information according to DHI U.O. No. 3(02)/13-TSW(B)/59 dated 19.02.2014 (Copy is to be forwarded to firm). Case is deferred to 15.04.2014. |                                 |                                            |                             |

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|  | <b>Case No.:2/25/80-ALC2/2013</b> | Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD., | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
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| 25                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | HQ File :01/80/050/00526/AM14/ | RLA File :09/24/040/00070/AM14/ | Lic.No/Date:0910056185<br>30.05.2013 | Defer<br>Date:15.04.2014 |
| <b>Decision :</b> The Committee noted that firm's application has been sent to DHI on 20.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 20.02.2014 and decided the following:<br>(i) to await comments of DHI;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014. |                                |                                 |                                      |                          |

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| 26                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | <b>Case No.:3/25/80-ALC2/2013</b> | Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD., | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | HQ File :01/80/050/00527/AM14/    | RLA File :09/24/040/00069/AM14/               | Lic.No/Date:0910056186<br>30.05.2013       | Defer<br>Date:15.04.2014          |
| <b>Decision :</b> The Committee noted that firm's application has been sent to DHI on 20.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 20.02.2014 and decided the following:<br>(i) to await comments of DHI;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014. |                                   |                                               |                                            |                                   |

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| 27                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | <b>Case No.:50/13/80-ALC2/2013</b> | Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Rejected</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | HQ File :01/80/050/00255/AM14/     | RLA File :04/24/040/00042/AM14/                              | Lic.No/Date:0410146764<br>03.06.2013       |                                   |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 18.10.2013 followed by reminder dated 21.01.2013 and final reminder dated 03.12.2013. The Committee further noted that in response of letters issued to the firm, the firm has first time requested for one month time vide their letter dated 05.11.2013 days, second time requested for 20 days time vide their e-mail dated 22.01.2014 and third time requested for 10-15 days time vide their email dated 18.02.2014 for furnishing their reply which is already over. The Committee noticed that the firm has been given ample of time/opportunity for furnishing their reply but the same has not been received and decided to reject their case.<br><br>RA may take necessary action accordingly. |                                    |                                                              |                                            |                                   |

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| 28                                                                                                                                                                          | <b>Case No.:27/10/80-ALC2/2013</b> | Party Name:SPARKLINE EQUIPMENTS PVT.LTD., | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                             | HQ File :01/80/050/00182/AM14/     | RLA File :31/83/040/00040/AM14/           | Lic.No/Date:3110059032<br>20.06.2013       | Defer<br>Date:15.04.2014          |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 12.02.2014 and decided to send reminder to them. Case is deferred to 15.04.2014. |                                    |                                           |                                            |                                   |

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|  | <b>Case No.:24/10/80-ALC2/2013</b> | Party Name:THERMAX LTD.,        | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Approved</b> |
|  | HQ File :01/80/050/00179/AM14/     | RLA File :31/83/040/00050/AM14/ |                                            |                                   |

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| 29                                                                                                                                                                  |  |  | Lic.No/Date:3110059102<br>27.06.2013 |  |
| <b>Decision :</b> The Committee decided to ratify norms on the basis of DHI U. O. No. 3(02)/13-TSW(B)/60 dated 19.02.2014 (Copy is to be forwarded to RA and firm). |  |  |                                      |  |
| RLA may take necessary action accordingly.                                                                                                                          |  |  |                                      |  |

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| 30                                                                                                                                                                                                                                     | <b>Case No.:22/10/80-ALC2/2013</b> | Party Name:RUD INDIA CHAIN<br>PVT. LTD. | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                        | HQ File :01/80/050/00177/AM14/     | RLA File :03/95/040/00254/AM14/         | Lic.No/Date:0310739683<br>01.07.2013           | Defer<br>Date:15.04.2014          |
| <b>Decision :</b> The Committee noted that the firm's reply has been sent to DHI on 28.02.2014 for their examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 15.04.2014. |                                    |                                         |                                                |                                   |

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| 31                                                                                                                                                                                                                            | <b>Case No.:10/15/80-ALC2/2013</b> | Party Name:ALSTOM TRANSPORT<br>INDIA LIMITED | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                               | HQ File :01/80/050/00266/AM14/     | RLA File :07/21/040/00090/AM14/              | Lic.No/Date:0710096369<br>02.07.2013           | Defer<br>Date:15.04.2014          |
| <b>Decision :</b> The Committee noted that the firm has sought time till 28.2.2014 for furnishing their reply but their reply has not been received and decided to give reminder to the firm. Case is deferred to 15.04.2014. |                                    |                                              |                                                |                                   |

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| 32                                                                                                                                                                                                                            | <b>Case No.:11/15/80-ALC2/2013</b> | Party Name:ALSTOM TRANSPORT<br>INDIA LIMITED | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                               | HQ File :01/80/050/00267/AM14/     | RLA File :07/21/040/00126/AM14/              | Lic.No/Date:0710096370<br>02.07.2013           | Defer<br>Date:15.04.2014          |
| <b>Decision :</b> The Committee noted that the firm has sought time till 28.2.2014 for furnishing their reply but their reply has not been received and decided to give reminder to the firm. Case is deferred to 15.04.2014. |                                    |                                              |                                                |                                   |

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| 33                                                                                                                                                                                                                                                                         | <b>Case No.:44/10/80-ALC2/2013</b> | Party Name:BOTIL OIL TOOLS<br>INDIA PVT LTD(FORMERLY<br>BAKER OIL | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                            | HQ File :01/80/050/00199/AM14/     | RLA File :05/23/040/00113/AM14/                                   | Lic.No/Date:0510358721<br>04.07.2013           | Defer<br>Date:15.04.2014          |
| <b>Decision:</b> The Committee noted that the DHI comments have been received vide their correspondence dated 04.03.2014 and the issue involved in this case is under examination PC-VI. The committee decided to await comments of PC-VI. Case is deferred to 15.04.2014. |                                    |                                                                   |                                                |                                   |

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| 34                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | <b>Case No.:29/13/80-ALC2/2013</b> | Party Name:TOSHIBA JSW<br>TURBINE AND GENERATOR<br>PRIVATE LIMITED | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Rejected</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | HQ File :01/80/050/00234/AM14/     | RLA File :04/24/040/00080/AM14/                                    | Lic.No/Date:0410147928<br>11.07.2013           |                                   |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 18.10.2013 followed by reminder dated 21.01.2013 and final reminder dated 03.12.2013. The Committee further noted that in response of letters issued to the firm, the firm has first time requested for one month time vide their letter dated 05.11.2013 days, second time requested for 20 days time vide their e-mail dated 22.01.2014 and third time requested for 10-15 days time vide their email dated 18.02.2014 for furnishing their reply which is already over. The Committee noticed |                                    |                                                                    |                                                |                                   |

that the firm has been given ample of time/opportunity for furnishing their reply but the same has not been received and decided to reject their case.

RA may take necessary action accordingly.

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| 35 | <b>Case No.:30/13/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | Party Name:TOSHIBA JSW<br>TURBINE AND GENERATOR<br>PRIVATE LIMITED | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Rejected</b> |
|    | HQ File :01/80/050/00235/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :04/24/040/00078/AM14/                                    | Lic.No/Date:0410147923<br>11.07.2013           |                             |
|    | <p><b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 18.10.2013 followed by reminder dated 21.01.2013 and final reminder dated 03.12.2013. The Committee further noted that in response of letters issued to the firm, the firm has first time requested for one month time vide their letter dated 05.11.2013 days, second time requested for 20 days time vide their e-mail dated 22.01.2014 and third time requested for 10-15 days time vide their email dated 18.02.2014 for furnishing their reply which is already over. The Committee noticed that the firm has been given ample of time/opportunity for furnishing their reply but the same has not been received and decided to reject their case.</p> <p>RA may take necessary action accordingly.</p> |                                                                    |                                                |                             |

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| 36 | <b>Case No.:22/13/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                     | Party Name:JIMIT MEDICO<br>SURGICALS | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00227/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                         | RLA File :08/24/040/00164/AM14/      | Lic.No/Date:0810122898<br>17.07.2013           | Defer<br>Date:15.04.2014    |
|    | <p><b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 31.12.2013 sent by C&amp;PC directly followed by DGFT reminder dated 09.12.2013, final reminder dated 15.01.2014 and decided to await 15 days more for expediting their reply failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 15.04.2014.</p> |                                      |                                                |                             |

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| 37 | <b>Case No.:1/16/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                    | Party Name:DOSHION VEOLIA<br>WATER SOLUTIONS PVT.LTD. | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00326/AM14/                                                                                                                                                                                                                                                                                                                                                                       | RLA File :08/24/040/00430/AM13/                       | Lic.No/Date:0810123622<br>08.08.2013           | Defer<br>Date:15.04.2014    |
|    | <p><b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 02.01.2014 followed by reminder dated 10.02.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 15.04.2014.</p> |                                                       |                                                |                             |

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|  | <b>Case No.:2/16/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                 | Party Name:LUBI INDUSTRIES LLP. | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Approved</b> |
|  | HQ File :01/80/050/00327/AM14/                                                                                                                                                                                                                                                                                                    | RLA File :08/24/040/00203/AM14/ | Lic.No/Date:0810123951<br>21.08.2013           |                             |
|  | <p><b>Decision :</b> The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/33/2014-TSW/38 dated 04.03.2014 which are as under:</p> <ol style="list-style-type: none"> <li>Quantity of export products at Sl. No. 1 may also be specified as 850 Nos. (12652 Stages) in addition to their weight.</li> </ol> |                                 |                                                |                             |

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| 38 | <p>2. Quantity of export products at Sl. No. 2 may also be specified as 3170 Nos. (31636 Stages) in addition to their weight.</p> <p>3. Quantity of export products at Sl. No. 3 may also be specified as 127 Nos. (1959 Stages) in addition to their weight.</p> <p>4. Word “relevant” may be prefixed with the descriptions of import items at Sl. No. 1 &amp; 2.</p> <p>5. Quantity of import item at Sl. No. 1 may be allowed as 24299 Kgs. as 1.757 Kgs./kg. content in export products after taking 1/3<sup>rd</sup> recovery from scrap.</p> <p>6. Quantity of import item at Sl. No. 2 may be allowed as 120444 Kgs. as 1.63 Kgs./kg. content in export products after taking 1/3<sup>rd</sup> recovery from scrap.</p> <p>RLA may take necessary action accordingly.</p> |
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| 39 | <b>Case No.:50/15/80-ALC2/2013</b>                                                                                                                                                                                                                                     | Party Name:TERACOM LIMITED      | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00306/AM14/                                                                                                                                                                                                                                         | RLA File :05/24/040/00199/AM14/ | Lic.No/Date:0510364316<br>03.09.2013       | Defer<br>Date:15.04.2014          |
|    | <b>Decision :</b> The Committee noted that the firm has sought time till 25.2.2014 for furnishing their reply vide their e-mail dated 13.02.2014 but their reply has not been received till date and decided to send reminder to them. Case is deferred to 15.04.2014. |                                 |                                            |                                   |

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| 40 | <b>Case No.:9/19/80-ALC2/2013</b>                                                                                                                                           | Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD., | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00381/AM14/                                                                                                                                              | RLA File :09/24/040/00311/AM14/               | Lic.No/Date:0910057710<br>25.09.2013       | Defer<br>Date:15.04.2014          |
|    | <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 10.02.2014 and decided to send reminder to them. Case is deferred to 15.04.2014. |                                               |                                            |                                   |

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| 41 | <b>Case No.:</b> 10/19/80-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name: NSK - ABC BEARINGS LIMITED, | Meet No/Date: 25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00382/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                             | RLA File :04/24/040/00138/AM14/         | Lic.No/Date:0410150484<br>03.10.2013        | Defer<br>Date:15.04.2014          |
|    | <b>Decision :</b> The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/33/2014-TSW/41 dated 04.03.2014:                                                                                                                                                                                                                                                                                             |                                         |                                             |                                   |
|    | <div><div>1.</div><div>Basis for requirement of 290 gms. of Alloy Steel Tube (import item No. 1) for manufacture of “Bearing Ring” weighing 133 gms. supported by dimensions of “Bearing Ring” and Alloy Steel Tube.</div></div> <div><div>2.</div><div>Detailed calculations for the wastage of 157 gms. with wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.</div></div> |                                         |                                             |                                   |
|    | Case is deferred to 15.04.2014.                                                                                                                                                                                                                                                                                                                                                                                                                            |                                         |                                             |                                   |

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| 42 | <b>Case No.:11/19/80-ALC2/2013</b>                                                                                                                             | Party Name:NSK - ABC BEARINGS LIMITED, | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00383/AM14/                                                                                                                                 | RLA File :04/24/040/00139/AM14/        | Lic.No/Date:0410150663<br>07.10.2013       | Defer<br>Date:15.04.2014          |
|    | <b>Decision :</b> The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/33/2014-TSW/42 dated 04.03.2014: |                                        |                                            |                                   |

1. Basis for requirement of 337.5 gms. of Alloy Steel Tube (import item No. 1) for manufacture of "Bearing Ring" weighing 187 gms. supported by dimensions of "Bearing Ring" and Alloy Steel Tube.
2. Detailed calculations for the wastage of 150.5 gms. with wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred to 15.04.2014.

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| 43                                                                                                                                                                                                                    | <b>Case No.:12/19/80-ALC2/2013</b> | Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                       | HQ File :01/80/050/00384/AM14/     | RLA File :07/24/040/00191/AM14/                             | Lic.No/Date:0710098974<br>14.10.2013       | Defer<br>Date:15.04.2014    |
| <b>Decision :</b> The committee noted that the firm has informed that they are furnishing their reply via courier vide their e-mail dated 28.2.2014 and decided to await their reply. Case is deferred to 15.04.2014. |                                    |                                                             |                                            |                             |

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| 44                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | <b>Case No.:10/25/80-ALC2/2013</b> | Party Name:VIDEOCON INDUSTRIES LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Approved</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                         | HQ File :01/80/050/00534/AM14/     | RLA File :03/95/040/00516/AM14/        | Lic.No/Date:0310753773<br>15.10.2013       |                             |
| <b>Decision :</b> The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/33/2014-TSW/44 dated 04.03.2014 which are as under: <ol style="list-style-type: none"> <li>1. Word "relevant" may be prefixed with the description of import items at Sl. No. 2 &amp; 4.</li> <li>2. Quantities of import items from Sl. No. 1 to 13 may be allowed on net to net basis with accountability clause as claimed by the firm.</li> </ol> (The above is ratified by taking clue from C-1995). |                                    |                                        |                                            |                             |
| RLA may take necessary action accordingly.                                                                                                                                                                                                                                                                                                                                                                                                                                                              |                                    |                                        |                                            |                             |

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| 45                                                                                                                                                                     | <b>Case No.:14/19/80-ALC2/2013</b> | Party Name:NETAFIM IRRIGATION INDIA PVT.LTD. | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Approved</b> |
|                                                                                                                                                                        | HQ File :01/80/050/00386/AM14/     | RLA File :34/24/040/00107/AM14/              | Lic.No/Date:3410038312<br>22.10.2013       |                             |
| <b>Decision :</b> The Committee decided to ratify norms on the basis of C&PC letter No. 46011/55/2010-PC-II dated 17.02.2014 (Copy is to be forwarded to RA and firm). |                                    |                                              |                                            |                             |
| RLA may take necessary action accordingly.                                                                                                                             |                                    |                                              |                                            |                             |

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| 46                                                                                                                                                                                                                                             | <b>Case No.:15/19/80-ALC2/2013</b> | Party Name:NETAFIM IRRIGATION INDIA PVT.LTD. | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                | HQ File :01/80/050/00387/AM14/     | RLA File :34/24/040/00097/AM14/              | Lic.No/Date:3410038311<br>22.10.2013       | Defer<br>Date:15.04.2014    |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to C&PC on 09.12.2013 for their examination & comments which is under their examination and decided to await comments of C&PC. Case is deferred to 15.04.2014. |                                    |                                              |                                            |                             |

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|  | <b>Case No.:7/19/80-ALC2/2013</b> | Party Name:ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|  | HQ File :01/80/050/00379/AM14/    | RLA File :05/23/040/00302/AM14/            |                                            |                             |

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| 47                                                                                                                                                                                                                                                                                                                                                                                            |  |  | Lic.No/Date:0510369372<br>25.10.2013 | Defer<br>Date:15.04.2014 |
| <b>Decision :</b> The Committee noted that firm has not replied to deficiency letter dated 02.01.2014 followed by reminder dated 10.02.2014 and decided to send final reminder to firm failing which the Committee would be constrained to reject their case with direction to pay the Custom Duty and applicable interest for regularization of the license. Case is deferred to 15.04.2014. |  |  |                                      |                          |

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| 48                                                                                                                                                                                                                                           | <b>Case No.:4/19/80-ALC2/2013</b> | Party Name:JBM KANEMITSU<br>PULLEYS PRIVATE LIMITED | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                              | HQ File :01/80/050/00376/AM14/    | RLA File :05/23/040/00313/AM14/                     | Lic.No/Date:0510370156<br>01.11.2013           | Defer<br>Date:15.04.2014    |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to DHI on 05.12.2013 for their examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 15.04.2014. |                                   |                                                     |                                                |                             |

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| 49                                                                                                                                                                                                                                                                                                                                                                                                                | <b>Case No.:8/19/80-ALC2/2013</b> | Party Name:BOTIL OIL TOOLS<br>INDIA PVT LTD(FORMERLY<br>BAKER OIL | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                   | HQ File :01/80/050/00380/AM14/    | RLA File :05/23/040/00310/AM14/                                   | Lic.No/Date:0510370619<br>08.11.2013           | Defer<br>Date:15.04.2014    |
| <b>Decision:</b> The Committee noted that the DHI comments have been received vide their correspondence dated 04.03.2014. The Committee further noted that Representative/Technical Authority, DHI has commented to decide the case as per Sub-committee Report and the issue involved in this case is under examination PC-VI. The committee decided to await comments of PC-VI. Case is deferred to 15.04.2014. |                                   |                                                                   |                                                |                             |

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| 50                                                                                                                                                                                                                                             | <b>Case No.:13/19/80-ALC2/2013</b> | Party Name:STERICAT<br>GUTSTRINGS PVT. LTD. | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                | HQ File :01/80/050/00385/AM14/     | RLA File :05/24/040/00249/AM14/             | Lic.No/Date:0510370609<br>08.11.2013           | Defer<br>Date:15.04.2014    |
| <b>Decision :</b> The Committee noted that the firm's application has been sent to C&PC on 09.12.2013 for their examination & comments which is under their examination and decided to await comments of C&PC. Case is deferred to 15.04.2014. |                                    |                                             |                                                |                             |

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| 51                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | <b>Case No.:33/25/80-ALC2/2013</b> | Party Name:ZENITH PRECISION<br>PVT LTD , | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | HQ File :01/80/050/00557/AM14/     | RLA File :07/24/040/00291/AM14/          | Lic.No/Date:0710100457<br>11.12.2013           | Defer<br>Date:15.04.2014    |
| <b>Decision :</b> The Committee noted that firm's application has been sent to MSME on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:<br>(i) to await comments of MSME;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014. |                                    |                                          |                                                |                             |

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|  | <b>Case No.:15/25/80-ALC2/2013</b> | Party Name:DIABU DIAMOND<br>TOOLS (INDIA) PVT LTD | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
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|    | HQ File :01/80/050/00539/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :07/21/040/00739/AM14/ | Lic.No/Date:0710100662<br>18.12.2013 | Defer<br>Date:15.04.2014 |
| 52 | <b>Decision :</b> The Committee noted that firm's application has been sent to MSME on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:<br>(i) to await comments of MSME;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014. |                                 |                                      |                          |

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|    | <b>Case No.:8/25/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                              | Party Name:WELD FUSE PVT. LTD . | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00532/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | RLA File :09/24/040/00442/AM14/ | Lic.No/Date:0910058657<br>19.12.2013           |                                   |
| 53 | <b>Decision :</b> The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/33/2014-TSW/53 dated 04.03.2014 which are as under: <ol style="list-style-type: none"> <li>Net weight of export product at Sl. No. 1 may be specified as "40999 Kgs. containing 20321Kgs. of Galvanised wire &amp; 13949 Kgs. of M.S. Iron Angles/Flats/brackets".</li> <li>Net weight of export product at Sl. No. 2 may be specified as "11652 Kgs. containing 5140 Kgs. of Galvanised wire &amp; 4658 Kgs. of M.S. Iron Angles/Flats/brackets".</li> <li>Word 'Relevant' may be prefixed with the description of import items at Sl. No. 1 &amp; 2 and their quantities may be allowed as applied for i.e. 20524.56 Kgs. &amp; 14088.1 Kgs. respectively as 1.01 Kgs./Kg.content in the export product at Sl. No. 1.</li> <li>Word 'Relevant' may be prefixed with the description of import items at Sl. No. 3 &amp; 4 and their quantities may be allowed as applied for i.e. 5191.2 Kgs. &amp; 4704.84 Kgs. respectively as 1.01 Kgs./Kg.content in the export product at Sl. No. 2.</li> </ol> RLA may take necessary action accordingly. |                                 |                                                |                                   |

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|    | <b>Case No.:25/25/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:GANDIKOTA<br>THERMO CONTROLS PVT LTD | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00549/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :09/24/040/00472/AM14/                 | Lic.No/Date:0910058650<br>19.12.2013           | Defer<br>Date:15.04.2014          |
| 54 | <b>Decision :</b> The Committee noted that firm's application has been sent to MSME on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:<br>(i) to await comments of MSME;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014. |                                                 |                                                |                                   |

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|  | <b>Case No.:9/25/80-ALC2/2013</b>                                                                                                                 | Party Name:LARSEN& TOUBRO<br>LIMITED | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Approved</b> |
|  | HQ File :01/80/050/00533/AM14/                                                                                                                    | RLA File :03/95/040/00732/AM14/      | Lic.No/Date:0310762933<br>23.12.2013           |                                   |
|  | <b>Decision :</b> The Committee decided to ratify norms on the basis of DIPP U.O. Note No. 12/33/2014-TSW/55 dated 04.03.2014 which are as under: |                                      |                                                |                                   |

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| 55 | <ol style="list-style-type: none"> <li>Net empty weights of 1467 MT, 111 MT &amp; 56 MT may be specified with the quantities of export products at Sl. No. 1, 2 &amp; 3 respectively.</li> <li>Import items at Sl. 1, 2 &amp; 3 shall be of relevant grade and thickness as contained in the export product.</li> <li>Quantity of import item at Sl. No. 1 may be allowed as 1312886 Kgs. as 1.05 Kgs./Kg. content in the export product at Sl. No. 1.</li> <li>Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 334609 Kgs. as 1.05 Kgs./Kg. content in the export products.</li> <li>Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 4000 Kgs. as 1.02 Kgs./Kg. content in the export products as claimed by the firm.</li> <li>Weights of import items at Sl. No. 4 &amp; 5 may be specified as 56115 Kgs. &amp; 46 Kgs. respectively.</li> <li>Quantities of import items at Sl. No. 4 &amp; 5 may be allowed on net to net basis with accountability clause.</li> <li>Import item at Sl. No. 6 shall be of relevant grade and dia. as contained in the export product.</li> <li>Quantity of import item at Sl. No. 6 may be allowed as 46.53 Meters(4972 Kgs.) inclusive of a wastage of 2%.</li> <li>Quantities of import items at Sl. No. 7, 8 &amp; 9 may be allowed as 14035 Kgs., 19606 Kgs. &amp; 19606 Kgs. respectively</li> </ol> | RLA may take necessary action accordingly. |  |
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| 56                                                                                                                                                                                                                           | <b>Case No.:16/25/80-ALC2/2013</b> | Party Name:HBL POWER SYSTEMS LTD., | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Approved</b> |
|                                                                                                                                                                                                                              | HQ File :01/80/050/00540/AM14/     | RLA File :09/24/040/00480/AM14/    | Lic.No/Date:0910058723<br>26.12.2013       |                                   |
| <b>Decision :</b> The Committee decided to ratify norms as per General Note - 4 for Engineering Products on the basis of DIPP I.D. No. 12/33/2014-TSW/56 dated 04.03.2014.<br><br>RLA may take necessary action accordingly. |                                    |                                    |                                            |                                   |

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| 57                                                                                                                                                                                      | <b>Case No.:1/22/80-ALC2/2013</b> | Party Name:SCREEN-O-TEX (INDIA) PVT.LTD. | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                         | HQ File :01/80/050/00426/AM14/    | RLA File :08/24/040/00436/AM14/          | Lic.No/Date:0810127774<br>07.01.2014       | Defer<br>Date:15.04.2014          |
| <b>Decision :</b> The Committee noted that the hard copy of the firm's application has not been received from RA, Ahmedabad and decided to remind them. Case is deferred to 15.04.2014. |                                   |                                          |                                            |                                   |

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| 58                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | <b>Case No.:34/25/80-ALC2/2013</b> | Party Name:ZENITH PRECISION PVT LTD , | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | HQ File :01/80/050/00558/AM14/     | RLA File :07/24/040/00322/AM14/       | Lic.No/Date:0710101167<br>07.01.2014       | Defer<br>Date:15.04.2014          |
| <b>Decision :</b> The Committee noted that firm's application has been sent to MSME on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:<br>(i) to await comments of MSME;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014. |                                    |                                       |                                            |                                   |

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|  | <b>Case No.:11/25/80-ALC2/2013</b> | Party Name:ALSTOM TRANSPORT INDIA LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
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| 59 | HQ File :01/80/050/00535/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :07/21/040/00854/AM14/ | Lic.No/Date:0710101246<br>10.01.2014 | Defer<br>Date:15.04.2014 |
|    | <b>Decision :</b> The Committee noted that firm's application has been sent to DHI on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:<br>(i) to await comments of DHI;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014. |                                 |                                      |                          |

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| 60 | <b>Case No.:</b> 35/25/80-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:ZENITH PRECISION<br>PVT LTD ., | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00559/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :07/24/040/00325/AM14/           | Lic.No/Date:0710101261<br>13.01.2014           | Defer<br>Date:15.04.2014          |
| 60 | <b>Decision :</b> The Committee noted that firm's application has been sent to MSME on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:<br>(i) to await comments of MSME;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014. |                                           |                                                |                                   |
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| 61 | <b>Case No.:</b> 36/25/80-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:ZENITH PRECISION<br>PVT LTD ., | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00560/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :07/24/040/00339/AM14/           | Lic.No/Date:0710101249<br>13.01.2014           | Defer<br>Date:15.04.2014          |
| 61 | <b>Decision :</b> The Committee noted that firm's application has been sent to MSME on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:<br>(i) to await comments of MSME;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014. |                                           |                                                |                                   |
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| 62 | <b>Case No.:</b> 31/25/80-ALC2/2013                                                                                                                                                                                                          | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00555/AM14/                                                                                                                                                                                                               | RLA File :09/24/040/00511/AM14/                | Lic.No/Date:0910058926<br>15.01.2014           | Defer<br>Date:15.04.2014          |
| 62 | <b>Decision :</b> The Committee noted that the firm's application has been sent to DHI on 28.02.2014 for their examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 15.04.2014. |                                                |                                                |                                   |
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| 63 | <b>Case No.:</b> 37/25/80-ALC2/2013 | Party Name:UNITED<br>MANUFACTURING CO. | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00561/AM14/      | RLA File :05/24/040/00379/AM14/        | Lic.No/Date:0510376277<br>16.01.2014           | Defer<br>Date:15.04.2014          |
| 63 |                                     |                                        |                                                |                                   |
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**Decision :** The Committee noted that the firm's application has been sent to DHI on 28.02.2014 for their examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 15.04.2014.

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| 64 | <b>Case No.:24/25/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:DEE DEVELOPMENT ENGINEERS LTD. | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00548/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :05/23/040/00417/AM14/           | Lic.No/Date:0510376515<br>20.01.2014       | Defer<br>Date:15.04.2014    |
|    | <b>Decision :</b> The Committee noted that firm's application has been sent to DHI on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:<br>(i) to await comments of DHI;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014. |                                           |                                            |                             |

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| 65 | <b>Case No.:42/25/80-ALC2/2013</b>                                                                                                                                                                                                           | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00566/AM14/                                                                                                                                                                                                               | RLA File :04/24/040/00227/AM14/             | Lic.No/Date:0410154551<br>23.01.2014       | Defer<br>Date:15.04.2014    |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to DHI on 28.02.2014 for their examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 15.04.2014. |                                             |                                            |                             |

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| 66 | <b>Case No.:23/25/80-ALC2/2013</b>                                                                                                                                                                                                           | Party Name:DEE DEVELOPMENT ENGINEERS LTD. | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00547/AM14/                                                                                                                                                                                                               | RLA File :05/23/040/00416/AM14/           | Lic.No/Date:0510376999<br>24.01.2014       | Defer<br>Date:15.04.2014    |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to DHI on 28.02.2014 for their examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 15.04.2014. |                                           |                                            |                             |

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| 67 | <b>Case No.:17/25/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:MOTHERSON SUMI SYSTEMS LTD., | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00541/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :05/24/040/00407/AM14/         | Lic.No/Date:0510377258<br>27.01.2014       | Defer<br>Date:15.04.2014    |
|    | <b>Decision :</b> The Committee noted that firm's application has been sent to C&PC on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:<br>(i) to await comments of C&PC;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014. |                                         |                                            |                             |

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|  | <b>Case No.:20/25/80-ALC2/2013</b> | Party Name:MICRON INSTRUMENTS PVT LTD | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Approved</b> |
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|    | HQ File :01/80/050/00544/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    | RLA File :05/24/040/00405/AM14/ | Lic.No/Date:0510377146<br>27.01.2014 |  |
| 68 | <b>Decision :</b> The Committee decided to ratify norms of subject Advance Authorization on repeat basis as per Advance Authorization No. 0510312193 dated 23.12.2011 ratified in Norms Committee Meeting No. 22/12 dated 24/01/2012 according to DIPP U.O. Note No. 12/33/2014-TSW/68 dated 04.03.2014 which are as under: <ol style="list-style-type: none"> <li>Net weight of export product may be specified as 214.7 Kgs.</li> <li>Quantity of import item may be allowed as 940.4 Kgs. inclusive of 338% wastage after taking 6% recovery from scrap.</li> </ol> RLA may take necessary action accordingly. |                                 |                                      |  |

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|    | <b>Case No.:21/25/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:MICRON<br>INSTRUMENTS PVT LTD | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Approved</b> |
|    | HQ File :01/80/050/00545/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :05/24/040/00404/AM14/          | Lic.No/Date:0510377144<br>27.01.2014           |                                   |
| 69 | <b>Decision :</b> The Committee decided to ratify norms of subject Advance Authorization on repeat basis as per Advance Authorization No. 0510295994 dated 07.07.2011 ratified in Norms Committee Meeting No. 09/12 dated 26/07/2011 according to DIPP U.O. Note No. 12/33/2014-TSW/69 dated 04.03.2014 which are as under: <ol style="list-style-type: none"> <li>Net weight of export product may be specified as 540 Kgs.</li> <li>Quantity of import item may be allowed as 2268 Kgs. inclusive of 320% wastage after taking 6% recovery from scrap</li> </ol> RLA may take necessary action accordingly. |                                          |                                                |                                   |

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|    | <b>Case No.:26/25/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | Party Name:AIRPACK<br>COMPRESSOR TEKNOLOGIES<br>PVT LTD. | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00550/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                | RLA File :05/23/040/00427/AM14/                          | Lic.No/Date:0510377245<br>27.01.2014           | Defer<br>Date:15.04.2014          |
| 70 | <b>Decision :</b> The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/33/2014-TSW/70 dated 04.03.2014: <ol style="list-style-type: none"> <li>Information in respect of Sl. No. 3 of Standard Deficiency Format-export product wise.</li> <li>Details of manufacturing operations on import items.</li> <li>Difference in export and import items</li> <li>Details of any other inputs in export products, imported or indigenous, if any.</li> </ol> Case is deferred to 15.04.2014. |                                                          |                                                |                                   |

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|    | <b>Case No.:32/25/80-ALC2/2013</b>                                                                                                                                                                                                           | Party Name:BHARAT HEAVY<br>ELECTRICALS LIMITED | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
| 71 | HQ File :01/80/050/00556/AM14/                                                                                                                                                                                                               | RLA File :09/24/040/00326/AM14/                | Lic.No/Date:0910059091<br>28.01.2014           | Defer<br>Date:15.04.2014          |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to DHI on 28.02.2014 for their examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 15.04.2014. |                                                |                                                |                                   |

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|  | <b>Case No.:38/25/80-ALC2/2013</b> | Party Name:ESSAR PROJECTS<br>(INDIA) LTD. | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
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| 72                                                                                                                                                                                                                                                         | HQ File :01/80/050/00562/AM14/ | RLA File :52/24/040/00044/AM14/ | Lic.No/Date:5210040638<br>28.01.2014 | Defer<br>Date:15.04.2014 |
| <b>Decision :</b> The Committee decided to ask the firm to furnish the information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format as per the comments of DIPP representative present in the meeting. Case is deferred to 15.04.2014. |                                |                                 |                                      |                          |

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| 73 | <b>Case No.:1/25/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:ALSTOM INDIA LIMITED, | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00525/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :32/21/040/00177/AM14/  | Lic.No/Date:3210072580<br>30.01.2014       | Defer<br>Date:15.04.2014          |
|    | <b>Decision :</b> The Committee noted that firm's application has been sent to DHI on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:<br>(i) to await comments of DHI;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014. |                                  |                                            |                                   |

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| 74 | <b>Case No.:12/25/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Party Name:BLISS ANAND PVT.LTD., | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00536/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                          | RLA File :05/23/040/00425/AM14/  | Lic.No/Date:0510377954<br>31.01.2014       | Defer<br>Date:15.04.2014          |
|    | <b>Decision :</b> The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/33/2014-TSW/74 dated 04.03.2014:<br><br>1. Information in respect of Sl. No. 3, 6, 8 & 9 of Standard Deficiency Format.<br>2. Justification/basis with detailed calculations for the quantities of import items at Sl. No. 1 to 4 supported by size of component to be manufactured therefrom and wastage claimed.<br><br>Case is deferred to 15.04.2014. |                                  |                                            |                                   |

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| 75 | <b>Case No.:13/25/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:BOYSEN INDIA LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00537/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :05/23/040/00432/AM14/ | Lic.No/Date:0510377960<br>31.01.2014       | Defer<br>Date:15.04.2014          |
|    | <b>Decision :</b> The Committee noted that firm's application has been sent to MSME on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:<br>(i) to await comments of MSME;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014. |                                 |                                            |                                   |

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|  | <b>Case No.:14/25/80-ALC2/2013</b> | Party Name:BECTION DICKINSON INDIA PRIVATE LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|  | HQ File :01/80/050/00538/AM14/     | RLA File :05/23/040/00435/AM14/                    | Lic.No/Date:0510377931<br>31.01.2014       | Defer<br>Date:15.04.2014          |

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| 76 | <p><b>Decision :</b> The Committee noted that firm's application has been sent to C&amp;PC on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:</p> <p>(i) to await comments of C&amp;PC;</p> <p>(ii) to send reminder to the firm for expediting their reply.</p> <p>Case is deferred to 15.04.2014.</p> |
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| 77 | <b>Case No.:28/25/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                        | Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00552/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :05/23/040/00434/AM14/                   | Lic.No/Date:0510377945<br>31.01.2014       | Defer<br>Date:15.04.2014    |
|    | <b>Decision :</b> The Committee noted that firm's application has been sent to C&PC on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:<br>(i) to await comments of C&PC;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014. |                                                   |                                            |                             |

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| 78 | <b>Case No.:</b> 30/25/80-ALC2/2013                                                                                                                                                                                                          | Party Name:ISGEC HEAVY<br>ENGINEERING LIMITED | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00554/AM14/                                                                                                                                                                                                               | RLA File :05/23/040/00447/AM14/               | Lic.No/Date:0510377899<br>31.01.2014           | Defer<br>Date:15.04.2014          |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to DHI on 28.02.2014 for their examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 15.04.2014. |                                               |                                                |                                   |

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| 79 | <b>Case No.:40/25/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:ESSAR PROJECTS (INDIA) LTD. | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00564/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                           | RLA File :52/24/040/00046/AM14/        | Lic.No/Date:5210040685<br>04.02.2014       | Defer<br>Date:15.04.2014    |
|    | <b>Decision :</b> The Committee noted that firm's application has been sent to MSME on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:<br>(i) to await comments of MSME;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014 |                                        |                                            |                             |

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| 80 | <b>Case No.:19/25/80-ALC2/2013</b>                                                                                                                                                                                                      | Party Name:DICKINSON FOWLER PVT. LTD. | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00543/AM14/                                                                                                                                                                                                          | RLA File :07/24/040/00396/AM14/       | Lic.No/Date:0710101974<br>05.02.2014       | Defer<br>Date:15.04.2014    |
|    | <b>Decision :</b> The Committee noted that firm’s application has been sent to DHI on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed |                                       |                                            |                             |

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|  | export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:<br>(i) to await comments of DHI;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014 |  |  |
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| 81 | <b>Case No.:</b> 41/25/80-ALC2/2013                                                                                                                                                                                                          | Party Name:BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00565/AM14/                                                                                                                                                                                                               | RLA File :04/24/040/00234/AM14/             | Lic.No/Date:0410154869<br>05.02.2014       | Defer<br>Date:15.04.2014          |
|    | <b>Decision :</b> The Committee noted that the firm's application has been sent to DHI on 28.02.2014 for their examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 15.04.2014. |                                             |                                            |                                   |

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| 82 | <b>Case No.:</b> 22/25/80-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                                                                                                                       | Party Name:KSS ABHISHEK SAFETY SYSTEMS PVT. LTD, | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00546/AM14/                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | RLA File :05/23/040/00426/AM14/                  | Lic.No/Date:0510378560<br>06.02.2014       | Defer<br>Date:15.04.2014          |
|    | <b>Decision :</b> The Committee noted that firm's application has been sent to MSME on 28.02.2014 which is under their examination and the firm has not furnished the clarification on type of export (whether physical export or deemed export against invalidation letter to EPCG license) as asked vide DES-I letter dated 28.02.2014 and decided the following:<br>(i) to await comments of MSME;<br>(ii) to send reminder to the firm for expediting their reply.<br>Case is deferred to 15.04.2014. |                                                  |                                            |                                   |

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| 83 | <b>Case No.:</b> 39/25/80-ALC2/2013                                                                                                                                                                                     | Party Name:GLOVIS INDIA (P) LTD., | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00563/AM14/                                                                                                                                                                                          | RLA File :04/24/040/00239/AM14/   | Lic.No/Date:0410154966<br>06.02.2014       | Defer<br>Date:15.04.2014          |
|    | <b>Decision :</b> The committee noted that the firm's application has been sent to DIPP on 28.02.2014 which actually pertains to DHI and decided to send the firm's application to DHI. Case is deferred to 15.04.2014. |                                   |                                            |                                   |

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| 84 | <b>Case No.:</b> 29/25/80-ALC2/2013                                                                                                                                                                                                                                                                                                                                                                         | Party Name:ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
|    | HQ File :01/80/050/00553/AM14/                                                                                                                                                                                                                                                                                                                                                                              | RLA File :05/23/040/00464/AM14/            | Lic.No/Date:0510378593<br>07.02.2014       | Defer<br>Date:15.04.2014          |
|    | <b>Decision :</b> The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/33/2014-TSW/84 dated 04.03.2014:<br>1. Information in respect of Sl. No. 3, 4, 5, 11 &14 of Standard Deficiency Format, export product wise.<br>2. Quantities of import items at Sl. No. 4 to 7 in Nos. also in addition to their weights.<br>Case is deferred to 15.04.2014. |                                            |                                            |                                   |

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|  | <b>Case No.:</b> 18/25/80-ALC2/2013 | Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL | Meet No/Date:25/80-ALC2/2013<br>04.03.2014 | <b>Status:</b><br><b>Deferred</b> |
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| 85                                                                                                                                                                                                                                                                                                                                                                                                                 | HQ File :01/80/050/00542/AM14/ | RLA File :05/23/040/00451/AM14/ | Lic.No/Date:0510378995<br>11.02.2014 | Defer<br>Date:15.04.2014 |
| <b>Decision :</b> The Committee noted that the DHI comments have been received vide their correspondence dated 04.03.2014. The Committee further noted that Representative/Technical Authority, DHI has commented to decide the case as per Sub-committee Report and the issue involved in this case is under examination PC-VI. The committee decided to await comments of PC-VI. Case is deferred to 15.04.2014. |                                |                                 |                                      |                          |

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| 86 | <b>Case No.:27/25/80-ALC2/2013</b>                                                                                                                                                                                                                                                                                                                                                                                 | Party Name:BOTIL OIL TOOLS<br>INDIA PVT LTD(FORMERLY<br>BAKER OIL | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00551/AM14/                                                                                                                                                                                                                                                                                                                                                                                     | RLA File :05/23/040/00455/AM14/                                   | Lic.No/Date:0510378994<br>11.02.2014           | Defer<br>Date:15.04.2014    |
|    | <b>Decision :</b> The Committee noted that the DHI comments have been received vide their correspondence dated 04.03.2014. The Committee further noted that Representative/Technical Authority, DHI has commented to decide the case as per Sub-committee Report and the issue involved in this case is under examination PC-VI. The committee decided to await comments of PC-VI. Case is deferred to 15.04.2014. |                                                                   |                                                |                             |

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| 87 | <b>Case No.:7/25/80-ALC2/2013</b>                                                                                                                                                       | Party Name:SCREEN-O-TEX<br>(INDIA) PVT.LTD. | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00531/AM14/                                                                                                                                                          | RLA File :08/24/040/00508/AM14/             | Lic.No/Date:0810128956<br>18.02.2014           | Defer<br>Date:15.04.2014    |
|    | <b>Decision :</b> The Committee noted that the hard copy of the firm's application has not been received from RA, Ahmedabad and decided to remind them. Case is deferred to 15.04.2014. |                                             |                                                |                             |

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| 88 | <b>Case No.:5/25/80-ALC2/2013</b>                                                                                                                                                       | Party Name:SOGEFI MNR<br>FILTRATION INDIA PVT LTD, | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00529/AM14/                                                                                                                                                          | RLA File :07/24/040/00376/AM14/                    | Lic.No/Date:0710102212<br>19.02.2014           | Defer<br>Date:15.04.2014    |
|    | <b>Decision :</b> The Committee noted that the hard copy of the firm's application has not been received from RA, Bangalore and decided to remind them. Case is deferred to 15.04.2014. |                                                    |                                                |                             |

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| 89 | <b>Case No.:6/25/80-ALC2/2013</b>                                                                                                                                                       | Party Name:DIAMOND METAL<br>SCREENS (P) LTD | Meet No/Date:25/80-<br>ALC2/2013<br>04.03.2014 | <b>Status:<br/>Deferred</b> |
|    | HQ File :01/80/050/00530/AM14/                                                                                                                                                          | RLA File :07/24/040/00423/AM14/             | Lic.No/Date:0710102214<br>19.02.2014           | Defer<br>Date:15.04.2014    |
|    | <b>Decision :</b> The Committee noted that the hard copy of the firm's application has not been received from RA, Bangalore and decided to remind them. Case is deferred to 15.04.2014. |                                             |                                                |                             |

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| Case No. A - 02     | M/s. Larsen &<br>Toubro Ltd.,<br>Mumbai | HQF.No.01/80/162/00273/AM14/DES-I                                          | Lic. No. & date<br>0310583894<br>dt.16.07.2010 |
| Meeting<br>No.25/14 |                                         | RA.F.No.03/95/039/00002/AM11                                               |                                                |
| Date: 04.03.2014    |                                         | Request for fixation of norms for Annual<br>requirement under para 4.24(v) |                                                |

**Decision :** The Committee noted that the firm has forwarded a set of application to DHI directly vide their letter dated 20.01.2014 and intimated DGFT vide their letter dated 21.02.2014 along with some documents. The Committee further noted that the case is under DHI examination and decided to await DHI comments. Case is deferred to 15.04.2014.

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| Case No. A - 03  | M/s. L & T-MHI Boilers Pvt. Ltd., Mumbai | HQF.No.01/80/162/00348/AM14/DES-I                                       | Lic. No. & date<br>0310760909<br>dt.06.12.2013 |
| Meeting No.25/14 |                                          | RA.F.No.03/95/039/00004/AM11                                            |                                                |
| Date: 04.03.2014 |                                          | Request for fixation of norms for Annual requirement under para 4.24(v) |                                                |

**Decision :** The Committee noted that firm has not replied to deficiency letter dated 20.2.2014 issued to them on the basis of the documents forwarded by RA, Mumbai and firm's application dated 20.2.2014 received in DGFT has been sent to DHI on 28.2.2014 for examination and comments. The Committee decided to await comments of DHI in respect of firm's recent application and to send reminder to firm for furnishing information as per deficiency letter dated 20.2.2014. Case is deferred to 15.04.2014.

S.No.584

|                  |                                             |                                   |                                                |
|------------------|---------------------------------------------|-----------------------------------|------------------------------------------------|
| Case No. A/R-138 | M/s. Dynamatic Technologies Ltd., Bangalore | HQF.No.01/80/050/00460/AM11/DES-I | Lic. No. & date<br>0710074081<br>dt.06.09.2010 |
| Meeting No.25/14 |                                             | RA.F.No.07/24/040/00189/AM11      |                                                |
| Date: 04.03.2014 |                                             | Fixation of norms                 |                                                |

**Decision :** The Committee noted that firm's reply has been again sent to MSME on 18.02.2014 which is under their examination and comments and decided to await their comments. Case is deferred to 15.04.2014.

S.No.585

|                  |                                                  |                                   |                                                |
|------------------|--------------------------------------------------|-----------------------------------|------------------------------------------------|
| Case No. A/R-42  | M/s. Bharat Heavy Electricals Limited, Hyderabad | HQF.No.01/80/050/00773/AM11/DES-I | Lic. No. & date<br>0910044575<br>dt.06.12.2010 |
| Meeting No.25/14 |                                                  | RA.F.No.09/24/040/00380/AM11      |                                                |
| Date: 04.03.2014 |                                                  | Ratification of norms             |                                                |

**Decision :** The Committee noted that the case has been forwarded to EPCG Division for their inputs/comment which is awaited and decided to remind EPCG Division. Case is deferred to 15.04.2014.

S.No.586

|                  |                    |                                   |                                                |
|------------------|--------------------|-----------------------------------|------------------------------------------------|
| Case No. A/R-93  | M/s. Thermax Ltd., | HQF.No.01/80/050/01550/AM09/DES-I | Lic. No. & date<br>3110036393<br>dt.11.12.2008 |
| Meeting No.25/14 |                    | RA.F.No.31/24/040/00296/AM09      |                                                |
| Date: 04.03.2014 |                    | Request for modification of norms |                                                |

**Decision :** The Committee noted that the firm's reply has been sent to DHI on 28.02.2014 for their examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 15.04.2014.

S.No.587

|                  |                                           |                                   |                                                |
|------------------|-------------------------------------------|-----------------------------------|------------------------------------------------|
| Case No. A/R-96  | M/s. Alstom Projects India Ltd., Vadodara | HQF.No.01/80/050/00134/AM11/DES-I | Lic. No. & date<br>0310567657<br>dt.31.03.2010 |
| Meeting No.25/14 |                                           | RA.F.No.03/94/040/01139/AM10      |                                                |
| Date: 04.03.2014 |                                           | Request for fixation of norms     |                                                |

**Decision :** The Committee noted that firm has provided some additional information in respect of modification of norms of subject AA which has been forwarded to DHI on 17.2.2014 and decided to await their comments. The Committee also noted that the case has been placed before Policy Relaxation Committee (Case No. 31) and PRC has decided not to club the subject AA with the other AA No 0310580285 and also decided not to consider the firm's request of clubbing the Subject AA with other AA.

RA may take necessary action accordingly.

S.No.588

|                  |                                      |                                   |                                                |
|------------------|--------------------------------------|-----------------------------------|------------------------------------------------|
| Case No. A/R-114 | M/s. Godrej & Boyce Co. Ltd., Mumbai | HQF.No.01/80/050/01085/AM12/DES.I | Lic. No. & date<br>0310460269<br>dt.06.02.2008 |
| Meeting No.25/14 |                                      | RA.F.No.03/94/040/01092/AM08      |                                                |
| Date: 04.03.2014 |                                      | Amendment of norms                |                                                |

**Decision :** The firm's representative , Sh. Mahesh Gulabani, Sr. General Manager has attended the Personal Hearing granted to the firm. He has accepted that there is typographical error in Import item at Sl. No. 5. The Technical

Authorities have asked him to provide one copy of bill of entries, value of licenses, actual CIF value of import items when they have applied for AA and the present value of them, etc. He has noted down the requisite information needed for modification of norms and agreed to furnish them after rectifying typographical errors within 15-20 days. The Committee decided to grant 20 days time to the firm for furnishing the requisite information. Case is deferred to 15.04.2014.

S.No.589

|                  |                                             |                                   |                                                |
|------------------|---------------------------------------------|-----------------------------------|------------------------------------------------|
| Case No. A/R-74  | M/s. Dynamatic Technologies Ltd., Bangalore | HQF.No.01/80/050/00464/AM13/DES-I | Lic. No. & date<br>0710091489<br>dt.22.10.2012 |
| Meeting No.25/14 |                                             | RLA, No.07/21/040/00507/AM13      |                                                |
| Date: 04.03.2014 |                                             | Request for fixation of norms     |                                                |

**Decision :** The Committee decided to ask the firm to furnish the information according to MSME U.O. No. 30(291)2011-ME dated 21.02.2014 (Copy is to be forwarded to firm). Case is deferred to 15.04.2014.

S.No.590

|                  |                                                |                                   |                                                |
|------------------|------------------------------------------------|-----------------------------------|------------------------------------------------|
| Case No. A/R-122 | M/s. ISGEC Heavy Engineering Ltd., Yamunanagar | HQF.No.01/80/050/00107/AM14/DES-I | Lic. No. & date<br>0510353880<br>dt.13.05.2013 |
| Meeting No.25/14 |                                                | RA.F.No.05/23/040/00032/AM14      |                                                |
| Date: 04.03.2014 |                                                | Request for revision of norms     |                                                |

**Decision :** The Committee noted that firm has not replied to deficiency letter dated 10.2.2014 and decided to send reminder to the firm. Case is deferred to 15.04.2014.

S.No.591

|                  |                                                         |                                   |                                                |
|------------------|---------------------------------------------------------|-----------------------------------|------------------------------------------------|
| Case No. A/R-123 | M/s. Modine Thermal Systems Pvt. Ltd., Kancheepuram(TN) | HQF.No.01/80/050/00043/AM14/DES-I | Lic. No. & date<br>0410143937<br>dt.06.03.2013 |
| Meeting No.25/14 |                                                         | RA.F.No.04/24/040/00261/AM14      |                                                |
| Date: 04.03.2014 |                                                         | Request for revision of norms     |                                                |

**Decision :** The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/33/2014-TSW/123-A/R dated 04.03.2014:

Documentary evidence in support of sale price of Aluminum scrap and CIF value of cladded aluminum imported by the firm.

Case is deferred to 15.04.2014.

S.No.592

|                  |                                                         |                                   |                                                |
|------------------|---------------------------------------------------------|-----------------------------------|------------------------------------------------|
| Case No. A/R-124 | M/s. Modine Thermal Systems Pvt. Ltd., Kancheepuram(TN) | HQF.No.01/80/050/00042/AM14/DES-I | Lic. No. & date<br>0410143936<br>dt.06.03.2013 |
| Meeting No.25/14 |                                                         | RA.F.No.04/24/040/00260/AM14      |                                                |
| Date: 04.03.2014 |                                                         | Request for revision of norms     |                                                |

**Decision :** The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/33/2014-TSW/124-A/R dated 04.03.2014:

Documentary evidence in support of sale price of Aluminum scrap and CIF value of cladded aluminum imported by the firm

-  
Case is deferred to 15.04.2014.

S.No.593

|                  |                              |                                   |                 |
|------------------|------------------------------|-----------------------------------|-----------------|
| Case No. A/R-125 | M/s. Tema India Ltd., Mumbai | HQF.No.01/80/050/00185/AM14/DES-I | Lic. No. & date |
|------------------|------------------------------|-----------------------------------|-----------------|

|                  |                               |                             |
|------------------|-------------------------------|-----------------------------|
| Meeting No.25/14 | RA.F.No.03/95/040/00187/AM14  | 0310737757<br>dt.14.06.2013 |
| Date: 04.03.2014 | Request for revision of norms |                             |

**Decision :** The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/33/2014-TSW/125-A/R dated 04.03.2014:

Information in respect of Sl. No. 8 & 9 of Standard Deficiency Format, for import item at Sl. No. 3 i.e., Thin Expansion Bellows.

- Case is deferred to 15.04.2014.

S.No.594

|                  |                             |                                   |                             |
|------------------|-----------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-126 | M/s. Shri Electricals, Pune | HQF.No.01/80/050/00975/AM08/DES-I | Lic. No. & date             |
| Meeting No.25/14 |                             | RA.F.No.31/24/040/00204/AM08      | 3110031243<br>dt.22.10.2007 |
| Date: 04.03.2014 |                             | Request for revision of norms     |                             |

**Decision :** The Committee has not considered the firm's request for grant of Personal Hearing and decided to reaffirm the previous decision taken in the case. The Committee also decided to close the case. RA may take necessary action accordingly.

S.No.595

|                  |                                     |                                   |                             |
|------------------|-------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-127 | M/s. Omega Icehill Pvt. Ltd., Noida | HQF.No.01/80/050/00618/AM12/DES-I | Lic. No. & date             |
| Meeting No.25/14 |                                     | RA.F.No.05/24/040/00384/AM12      | 0510316908<br>dt.08.02.2012 |
| Date: 04.03.2014 |                                     | Request for revision of norms     |                             |

**Decision :** The Committee decided to maintain the *status quo* and reject firm's representation as quantity of import items at Sl. No. 1 & 2 have been allowed inclusive of 5 % wastage which is considered appropriate for the manufacturing operations in this case, on the basis of DIPP U.O. Note No. 12/33/2014-TSW/127-A/R dated 04.03.2014.

RLA may take necessary action accordingly.

S.No.596

|                  |                                               |                                   |                             |
|------------------|-----------------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-98  | M/s. Bharat Heavy Electricals Ltd., Hyderabad | HQF.No.01/80/050/00573/AM11/DES.I | Lic. No. & date             |
| Meeting No.25/14 |                                               | RA.F.No.09/24/040/00223/AM11      | 0910043468<br>dt.09.09.2010 |
| Date: 04.03.2014 |                                               | Fixation of Norms                 |                             |

**Decision :** The Committee noted that the case has been forwarded to EPCG Division for their inputs/comment which is awaited and decided to remind EPCG Division. Case is deferred to 15.04.2014.

No.597

|                  |                                               |                                   |                             |
|------------------|-----------------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-118 | M/s. Bharat Heavy Electricals Ltd., Hyderabad | HQF.No.01/80/050/00495/AM11/DES.I | Lic. No. & date             |
| Meeting No.25/14 |                                               | RA.F.No.09/24/040/00169/AM11      | 0910043002<br>dt.06.08.2010 |
| Date: 04.03.2014 |                                               | Fixation of Norms                 |                             |

**Decision :** The Committee noted that the case has been forwarded to EPCG Division for their inputs/comment which is awaited and decided to remind EPCG Division. Case is deferred to 15.04.2014.

S.No.598

|                  |                                         |                                   |                             |
|------------------|-----------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-140 | M/s. Alstom Projects India Ltd., Mumbai | HQF.No.01/80/050/01450/AM04/DES.I | Lic. No. & date             |
| Meeting No.25/14 |                                         | RA.F.No.03/24/042/00205/AM04      | 0310247081<br>dt.12.01.2004 |
| Date: 04.03.2014 |                                         | Fixation of norms                 |                             |

**Decision :** The Committee noted that the case has been forwarded to EPCG Division for their inputs/comment which is awaited. The Committee also noted that the EPCG Division has informed EPCG Committee decision taken in their meeting 23.01.2014 to the firm which is as under :

"The Committee was of the view that since the matter relates to change in Policy for import of Capital Goods for Power Generation which is under examination, the case may not be taken up by the Committee.

The Committee decided to remind EPCG Division for furnishing their inputs/comments. Case is deferred to 15.04.2014.

S.No.599

|                  |                                        |                                   |                             |
|------------------|----------------------------------------|-----------------------------------|-----------------------------|
| Case No. A/R-46  | M/s. Prijai Heat Exchangers Pvt. Ltd., | HQF.No.01/80/050/00657/AM11/DES.I | Lic. No. & date             |
| Meeting No.25/14 |                                        | RLA, No.03/95/040/00558/AM11      | 0310603942<br>dt.01.12.2010 |
| Date: 04.03.2014 |                                        | Revision of norms                 |                             |

**Decision :** The Committee noted that firm has not replied to deficiency letter dated 22.10.2013, reminder dated 09.12.2013, final reminder dated 17.01.2014 and after that decided to await 15 days more to receive reply from the firm. The Committee further noted that DGFT has not received reply of the firm and decided **to reject** their case with the direction to pay the Custom Duty and applicable interest for regularization of the license.

RLA may take necessary action accordingly.

S.No.600

|                  |                                                     |                                                                                                |
|------------------|-----------------------------------------------------|------------------------------------------------------------------------------------------------|
| Case No.C-08     | M/s. M+Acer Automotive Systems Pvt. Ltd., Bangalore | HQ F.No.01/80/162/00269/AM13/DES-I                                                             |
| Meeting No.25/14 |                                                     | Fixation of input output norms for the export product "Solenoid" in respect of 100% EOU – reg. |
| Date: 04.03.2014 |                                                     |                                                                                                |

**Decision :** The Committee decided to modify norms on the basis of DIPP U.O. Note No. 12/33/2014-TSW/C-08(1) dated 04.03.2014 which are as under:

It is recommended that Scrap wastage norms for various components of "Solenoid Assembly" may be fixed for the EOU in terms of para 6.8(e) of the Foreign Trade Policy 2009-14, as per the Inspection report of MSME-Development Institute, Bengaluru submitted by them to Development Commissioner, Cochin Special Economic Zone(copy enclosed).

RLA may take necessary action accordingly.

S.No.601

|                  |                                             |                                                                                                                                                                                                                       |
|------------------|---------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No.C-07     | M/s. Tara Aerospace Systems Ltd., Hyderabad | HQ F.No.01/80/162/00249/AM14/DES-I                                                                                                                                                                                    |
| Meeting No.25/14 |                                             | Request for fixation of input output wastage norms for the export product "Helicopter Cabin Kits, Design, Development and Manufacturing of Parts and Accessories for Civilian Aircraft" in respect of 100% EOU – reg. |
| Date: 04.03.2014 |                                             |                                                                                                                                                                                                                       |

**Decision :** The Committee noted that the firm has not furnished the requisite information as asked from the firms vide letter dated 31.01.2014 and decided to remind them. Case is deferred to 15.04.2014.

S.No.602

|                  |                                 |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
|------------------|---------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No.C-08     | M/s. MSS India Pvt. Ltd., Nasik | HQ F.No.01/80/162/00320/AM14/DES-I                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| Meeting No.25/14 |                                 | Request for fixation of input output norms for the export product "Small fabricated items, Fabricated bus bars, Press work items, Braided connectors, Laminated connectors, Cast connector, Switch fuse unit HSN, Bolted/ Moulded Connector, Moulded Components, DC Bus bars, Machined & Forged Components, Battery Charger/Transformer, Electrical Parts Make of Ferrous & Non Ferrous Material (Viz. Copper, Brass, Aluminium, Steel, Monel, Inconel and Lead etc.), Cast Pillars, Electrical & Auto Assemblies, Plate contacts" in respect of 100% EOU – reg. |
| Date: 04.03.2014 |                                 |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |

**Decision :** The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/33/2014-TSW/C-08(2) dated 04.03.2014:

1. A copy of Adhoc norms fixed by the Development Commissioner for the items under consideration in terms of para 6.8(e) of the Foreign Trade Policy 2009-14.

2. Yearwise production and consumption of different inputs, separately for each category of components, manufactured during the years 2011-12 & 2012-13, duly certified by the Excise authorities.

- Case is deferred to 15.04.2014.

S.No.603

|                  |                                                            |                                                                                                                      |
|------------------|------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------|
| Case No.C-09     | M/s. Owari Precision Products (India) Pvt. Ltd., Bangalore | HQ F.No.01/80/162/00313/AM14/DES-I                                                                                   |
| Meeting No.25/14 |                                                            |                                                                                                                      |
| Date: 04.03.2014 |                                                            | Request for fixation of input output norms for the export product "Synchronized Rings" in respect of 100% EOU – reg. |

**Decision :** The Committee decided to modify norms on the basis of DIPP U.O. Note No. 12/33/2014-TSW/C-09(1) dated 04.03.2014 which are as under:

It is recommended that Scrap wastage norms for of "Snchroniser Rings " may be fixed for the EOU as under, in terms of para 6.8(e) of the Foreign Trade Policy 2009-14, as per the Inspection report of MSME-Development Institute, Bangalore submitted by them to Development Commissioner, Cochin Special Economic Zone vide their letter dated 23.05.2013.

| Sl. No | Finished Product  |             | Quantity |            | Input material             | Quantity |           | Norms (Kg./Kg.) |
|--------|-------------------|-------------|----------|------------|----------------------------|----------|-----------|-----------------|
|        | Part Name         | Part No.    | Numbers  | Weight     | Description                | Numbers  | Weight    |                 |
| 1      | Snchroniser Rings | 33367-OD030 | 1 No.    | 51.09 Kgs. | Relevant Copper Alloy Ring | 1 No.    | 85.79 gms | 1.679           |
| 2      | Snchroniser Rings | 33367-OD040 | 1 No.    | 50.70 Kgs. | Relevant Copper Alloy Ring | 1 No.    | 85.82 gms | 1.692           |
| 3      | Snchroniser Rings | 33368-OD060 | 1 No.    | 58.06 Kgs. | Relevant Copper Alloy Ring | 1 No.    | 85.61 gms | 1.474           |
| 4      | Snchroniser Rings | 33368-OD070 | 1 No.    | 57.85 Kgs. | Relevant Copper Alloy Ring | 1 No.    | 85.81 gms | 1.483           |
| 5      | Snchroniser Rings | 33369-OD030 | 1 No.    | 57.19 Kgs. | Relevant Copper Alloy Ring | 1 No.    | 85.79 gms | 1.50            |

RLA may take necessary action accordingly.

S.No.604

|                  |                                                                |                                                                                                                              |
|------------------|----------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------|
| Case No.C-10     | M/s.Pesco Beam Environmental Solutions Pvt. Ltd., Kancheepuram | HQ F.No.01/80/162/00311/AM14/DES-I                                                                                           |
| Meeting No.25/14 |                                                                |                                                                                                                              |
| Date: 04.03.2014 |                                                                | Request for fixation of input output norms in respect of manufacture and export of Used Oil Refinery Machinery System – reg. |

**Decision :** The Committee decided to ask the firm to furnish the following information according to DIPP ID Note No. 12/33/2014-TSW/C-10 dated 04.03.2014:

1. A copy or report of MSME Development Institute for fixation of wastage norms for all the items.
2. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.

- Case is deferred to 15.04.2014.

S.No.605

|                  |                                     |                                    |
|------------------|-------------------------------------|------------------------------------|
| Case No.C-11     | M/s.TayotaKiruskar Auto Parts Ltd., | HQ F.No.01/80/171/00441/AM14/DES-I |
| Meeting No.25/14 |                                     |                                    |

|                  |           |                                                                     |
|------------------|-----------|---------------------------------------------------------------------|
| Date: 04.03.2014 | Karnataka | Request for fixation of wastage norms in respect of 100% EOU – reg. |
|------------------|-----------|---------------------------------------------------------------------|

**Decision :** The Committee noted that the firm's application has been sent to DHI on 07.01.2014 for their examination & comments which is under their examination and decided to await comments of DHI. Case is deferred to 15.04.2014.

S.No.606

|                  |                                          |                                                                                                                                                                                               |
|------------------|------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Case No.C-12     | M/s. Metal Closures Pvt. Ltd., Bangalore | HQ F.No.01/80/162/00454/AM13/DES-I                                                                                                                                                            |
| Meeting No.25/13 |                                          |                                                                                                                                                                                               |
| Date: 04.03.2014 |                                          | Request for Modification of SION for the export product "Printed and Plain Lug Cap with Internal & External Coating Lined with PVC Compound" covered under Product Group – Engineering – reg. |

**Decision :** The Committee observed that the firm has neither submitted the requisite production and consumption data of the preceding three licensing years ( as per the guideline of ANF 4B) nor the Central Excise certified production and consumption data of the preceding three licensing years of at least three different firms and decided to reject the request of firm

RA may take necessary action accordingly..

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